



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ३, अंक ६९]

गुरुवार, सप्टेंबर ७, २०१७/भाद्र १६, शके १९३९

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १४०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members (Removal of Disqualification) (Amendment) Act, 2017 (Mah. Act No. LVI of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,  
Principal Secretary and R.L.A. to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. LVI OF 2017

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 7th September 2017)*

An Act further to amend the Maharashtra Legislature Members (Removal of Disqualification) Act.

Bom. LII of 1956. Whereas it is expedient further to amend the Maharashtra Legislature Members (Removal of Disqualification) Act, for the purpose hereinafter appearing; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Legislature Members (Removal of Disqualification) (Amendment) Act, 2017. Short title.

2. A person shall not be disqualified or shall be deemed never to have been disqualified for being chosen as, or for being a member of the Maharashtra Legislative Assembly or the Maharashtra Legislative Council, merely by the reason of the fact that he holds the office of Chief Whip or Whip, as the case may be ; and accordingly, in Schedule I to the Maharashtra Prevention of disqualification of membership of State Legislature.

Bom. LII of 1956.

Legislature Members (Removal of Disqualification) Act, after entry 22, the following entry shall be added, namely:—

“23. The offices of the Chief Whip or Whip in the Maharashtra State Legislature.

“*Explanation.*—(1) The expression “Chief Whip” or “Whip”, in relation to the Maharashtra Legislative Assembly, means that Member of the House who is, for the time being, declared by the party forming the Government to be the Chief Whip or Whip in that House and recognized as such by the Speaker; and includes a member of the House, who, is for the time being, declared as such by the party having at-least ten per cent. of the total members of the House and recognized as such by the Speaker; and

(2) the expression “Chief Whip” or “Whip”, in relation to the Maharashtra Legislative Council, means that Member of the House who is, for the time being, declared by the party forming the Government to be the Chief Whip or Whip in that House and recognized as such by the Chairman; and includes a member of the House, who, is for the time being, declared as such by the party having at-least ten per cent. of the total members of the House and recognized as such by the Chairman.”.